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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1512/2001

New Delhi this the 8th day of June, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri P.K. Sen,
Son of Late P.R. Sen,
at present working as
Director (Project Tiger),
Ministry of Environment & Forests,
Annexe No.5, Bikaner House,
Shahjahan Road, New Delhi-11

..Applicant
(By Advocate Shri V.K.Rao)

VERSUS

1. Union of India through
Secretary, Deptt. of Personnel and
Training, North Block,
New Delhi.
2. The Secretary,
Ministry of Environment and
Forests, Paryavaran Bhawan,
CGO Complex, Lodhi Road, New Delhi.
3. The Commissioner and Secretary,
(Environment and Forests),

..Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

Heard Shri V.K.Rao, learned counsel for the
applicant.

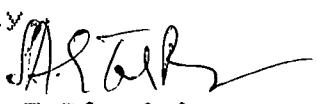
2. The main grievance of the applicant in the
present application is that the respondents are not
taking action in respect of his representation dated
27.10.2000 for change of cadre from Jharkhand to
Bihar. He belongs to the Indian Forest Service (IFS)
and is presently ^{working} at Jharkhand. Learned counsel has
also submitted that the applicant is shortly ~~likely~~

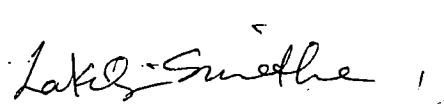
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to retire from service on superannuation w.e.f. 31.8.2001 and in case his request is acceded to by the respondents in time, he is likely to get benefit of promotion in the State of Bihar. Learned counsel has submitted that in applicant's representation to Commissioner and Secretary (Forests and Environment), Government of Bihar, Patna and I.G.F. and Special Secretary, Ministry of Environment and Forests, Paryavaran Bhawan, New Delhi, he has mentioned that one ~~another~~ officer, Shri A.K.Sinha had opted for Jharkhand State in place of Bihar and both of them have same year of allotment in the cadre of IFS i.e. 1969. Shri V.K.Rao, learned counsel has submitted that while Shri A.K.Sinha has been allotted Jharkhand State, the same indulgence has not been done to the applicant who had also wanted ~~the~~ similar change in the reverse order. He has also submitted that there are a number of vacancies in the Bihar cadre for IFS.

3. Noting the above submissions, the OA is disposed of with the following directions:-

(i) Respondents shall take an appropriate decision in the matter with regard to the applicant's representation made by him dated 27.10.2000 by 31.7.2001 with intimation to the applicant. They shall do so by a detailed, reasoned and speaking order in accordance with the relevant rules and instructions, copies of rules and instructions on which they rely shall also be referred to in their reply.


(S.A.T.Rizvi)
Member(A)
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(Smt.Lakshmi Swaminathan)
Vice Chairman(J)